

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 214- IA/80(AHM) 2024
In
CP(IB) 203 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

FM India Supply Chain Pvt Ltd
V/s
IMP Powers Ltd

.....Applicant

.....Respondent

Order delivered on 03/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Malvika Sachin, Advocate
For the Respondent : Mr. Arjun Sheth, Advocate a/w.
: Mr. Rajiv Chawla, Advocate

ORDER

IA/80(AHM) 2024

Now, the respondent has filed a detailed reply on 03.05.2024. Learned Counsel for the applicant submits that they received a copy of the same yesterday, i.e., 02.05.2024, hence, seeks time to go through the same and to file a rejoinder to this detailed reply. Be filed, if any, within two weeks with advance copy to other sides,

Re-list the matter for making submission on 26.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)